

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

Appeal No. 25/252/PB/2018

IN THE MATTER OF:

**Neil Hospitality Pvt. Ltd.
Vs
Registrar of Companies**

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

**SECTION:
Under Section 252**

Order delivered on 11.01.2018

**Coram:
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**S.K. MOHAPATRA
Hon'ble Member (T)**

For the Applicant/petitioner:

For the Respondent:

Ms. Lakshmi Gurung & Mr. Omkar Singh,
Advocates for Income Tax Department

ORDER

The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party and the same be impleaded as a respondent. Amended memo of parties be filed by the petitioner within two days.

A copy of the petition has been sent to ROC. Mr. Manish Raj, learned Company Prosecutor seeks and is granted four weeks' time to file reply with a copy in advance to the Counsel opposite.

On behalf of Income Tax Department, learned Counsel accepts notice. A copy of the petition be handed over to him during the course of the day. Reply, if any, by the Income Tax Department be filed within four weeks with a copy in advance to the Counsel opposite.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 27th February, 2018.


**(M.M. KUMAR)
PRESIDENT**


**(S.K. MOHAPATRA)
(MEMBER TECHNICAL)**

**11.01.2018
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